

# West Bengal Act IV of 1948

## THE WEST BENGAL SPECIAL BENCHES (CONTINUANCE) ACT, 1948.

[Passed by the West Bengal Legislature.]

[Assent of the Governor General was first published in the *Calcutta Gazette, Extraordinary*, of the 15th March, 1948.]

*An Act to provide for the continuance of the Special Benches constituted under the Bengal Criminal Law Amendment Ordinance, 1947, and for the disposal of cases pending before them.*

Ben. Ord.  
I of 1947.  
Ben. Act I  
of 1947.

WHEREAS the provisions of the Bengal Criminal Law Amendment Ordinance, 1947, as enacted and continued in operation by and under the Bengal Ordinances Temporary Enactment Act, 1947 (hereinafter referred to as "the said provisions"), are temporary in their duration;

AND WHEREAS it is expedient that the Special Benches constituted under the said provisions should be continued and the cases which were allotted to them before the commencement of this Act and are pending before them at such commencement should be disposed of by the said Benches in accordance with the said provisions;

It is hereby enacted as follows:—

1. (1) This Act may be called the West Bengal Special Benches (Continuance) Act, 1948.

Short title  
and  
commence-  
ment.

(2) It shall come into force on the date on which the said provisions cease to operate under the Bengal Ordinances Temporary Enactment Act, 1947.

2. Notwithstanding the expiry of the said provisions it shall be lawful—

Continu-  
ance of the  
Special  
Benches  
and dispo-  
sal of pen-  
ding cases.

(a) for the Special Benches constituted thereunder before the commencement of this Act to dispose of, in accordance with the said provisions, the cases which having been allotted to them thereunder are pending before them at such commencement, and

(b) for the Provincial Government to reconstitute, in accordance with the said provisions, if necessary, such Special Benches or any of them, for such disposal of the said cases as aforesaid,

and the said Special Benches whether, reconstituted as aforesaid or not, shall continue to function as such till the disposal of the said cases as if the said provisions had not expired.

Price—Indian, annas 2; English, 3d.